

RATIFIED

Minutes of M.No.26/10 held on 06.10.2009 of Norms Committee (NC-I) (DES.I Section)

The meeting No. 26/10 of the Norms Committee (NC-I) for the licensing year 2009-2010 could not held on the scheduled date of 29.9.2009 as that day agenda of earlier meeting was considered and this meeting actually convened on 06.10.2009 under the Chairmanship of Shri A. Komu, Joint Director General of Foreign Trade to consider the applications under Duty Exemption / Remission Schemes (Chapter-4) of Foreign Trade Policy 2004–2009 / Handbook of Procedure Volume-I. The following Members of the Committee were present in the meeting: -

Sl.No	Name of the representatives & their Designation	Room No.	Telephone No.	Deptt.
1.	Sh B. C. Nayak. D.O.	475	23062635	DHI, U.B.
2.	Sh S.K. Jain, D.O.	429A	23063321 Extn.3318	DIPP, U.B.
3.	Sh. B.D. Ghosh. Jt. IA	399	23063355	M/o Steel, U.B.
4.	Sh. K.K. Funda, Asstt. Dir.	736A		DC(MSME), N.B.
5.	Sh. A.K. Mishra, AIA			M/o Steel, U.B.
6.	Sh. Krishan Kumar, DDG & Convener NC-I	302	23061562 Ext.380	DGFT, U.B.
7.	Sh. Ramavatar Meena, FTDO	404	23061562 Ext.265	DGFT, U.B.

The Committee considered the individual cases of the agenda of this meeting generated through the online system of NIC and some manual cases and the decision taken thereon were as under: -

1	Case No.:28/48/80-ALC2/2007	Party Name:GKB RX LENS PVT LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00674/AM08/	RLA File :02/24/040/00304/AM07/	Lic.No/Date:0210097869 07.02.2007	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DC(MSME) present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

2	Case No.:15/8/80-ALC2/2008	Party Name:ARJUN TECHNOLOGIES (INDIA) LTD,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/00296/AM09/	RLA File :04/24/040/00410/AM07/	Lic.No/Date:0410087487 09.02.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(13)/09-TSW(B) dated 30 9 09 wherein it has been reported that firm in its reply dt 25 08 2009 has neither given the specification of IT motors nor their			

2	20/11/2007) dated 20/11/2007 wherein it has been reported that firm in its reply dt. 20.08.2007 has not given the specification of EI motors for their placement (Item No.47). The requirement of HR coils (Item No. 85 was also not given. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization based on the available information in accordance DHI comments as under:- 1. Import item at Sl.No. 47 and 85 may be deleted as the firm has not given the required details. 2. Rest of the import items may be allowed as per GN-4 for the Engineering Products. The Regional Authority may take necessary action accordingly.
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3	Case No.:56/6/80-ALC2/2008	Party Name:DOSHION LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00246/AM09/	RLA File :08/24/040/00232/AM07/	Lic.No/Date:0810063592 13.03.2007	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

4	Case No.:1/10/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case rejected
	HQ File :01/80/050/00301/AM09/	RLA File :04/24/040/00223/AM08/	Lic.No/Date:0410091098 18.09.2007	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(142)/2009/TSW(B) dated 5.10.09 informing that the firm has not furnished the complete information in their reply dated 01.08.09. DHI had pointed out that firm had mentioned export weight in application as 223MT whereas as per drawing it comes to 91.45 MT. Further, in the reply weight mentioned is 258.68 MT which has created confusion. Further, the firm has not given calculation for steel plates and refractory material proposed for import. The Committee, therefore, decided to reject the case on the ground that the firm did not furnish complete reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

5	Case No.:3/51/83-ALC1/2007	Party Name:SCHENCK PROCESS INDIA LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/83/050/02037/AM08/	RLA File :05/24/040/00623/AM08/	Lic.No/Date:0510212444 23.11.2007	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that according to firm, norms for the similar product were already ratified by the NC(DES-II) based on the information given by them.. The firm requested to apply the same norms in this case also. The Committee accordingly decided to call for the relevant previous file from DES-II Section and also write to the exporter to provide copy of earlier ratified license. The case may be re-listed on 24.11.2009.

Case No.:63/12/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
HQ File :01/80/050/00429/AM09/	RLA File :09/24/040/00353/AM08/	Lic.No/Date:0910032441 20.12.2007	

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(23)/2009/TSW(B) dated 5.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-

1. The export product no 1 description and quantity may be amended to read as follows and incorporated in the licence.

Sl no	Export product	quantity
(i)	Boiler Feed pump	3
(ii)	Booster Pump	3
(iii)	Cooling water pump	2
(iv)	Condensate Extraction pump	3
(v)	Deareator	1

The total export weight of item 1 to 4 above should not be less than 1312 MT and that of Bowl mill as 430 MT and the same may be incorporated.

2. Item 9 of import (CS plates) may be allowed at 55MT with 3% wastage.

3. Item numbers 1to 8,10 to 24 and 37 to 39 may be allowed on net to net basis under GN-4. Item numbers 25 to 36 are spares and may be allowed as per spares policy.

The Regional Authority may take necessary action accordingly.

Case No.:21/52/80-ALC2/2007	Party Name:GEA BGR ENERGY SYSTEM INDIA LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
HQ File :01/80/050/01098/AM08/	RLA File :04/24/040/00324/AM08/	Lic.No/Date:0410092979 02.01.2008	Defer Date: 24.11.2009

Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that in other similar cases of the applicant firm, it has been

decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing on 03.11.09 in those cases. The case may be re-listed on 24.11.2009.

8	Case No.:9/10/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) P.LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00309/AM09/	RLA File :09/24/040/00399/AM08/	Lic.No/Date:0910032691 22.01.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

9	Case No.:87/18/80-ALC2/2008	Party Name:CHANDAN STEEL LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/00756/AM09/	RLA File :03/94/040/01305/AM07/	Lic.No/Date:0310462020 21.02.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The MOS furnished written comments in this case vide their U.O. No. 2(13)/2006-Voll-TW dated 24.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as stated below:-			
	Sl.No	Export Product	Grade	Qty. (MT)
	1.	Bright bars made of Stainless Steel	304	2800
	2.	Bright bars made of Stainless Steel	316	630
	3.	Bright bars made of Stainless Steel	201	70
	4.	Stainless Steels Bars/Rods/Wire Rods/Angles/Shapes /Sections/Flats	304	1200
	5.	Stainless Steels Bars/Rods/Wire Rods/Angles/Shapes /Sections/Flats	316	225
	6.	Stainless Steels Bars/Rods/Wire Rods/Angles/Shapes /Sections/Flats	201	75
		Total		5000
	Sl.No.	Imported items	Qty.(MT)	
	1.	Unwrought Nickel (99% Nickel)	172	
	2.	Stainless Steel Melting Scrap of grade 304	2184	
	3.	Stainless Steel Melting Scrap of grade 316	674	
	4.	Stainless Steel Melting Scrap of grade 202	3	
	5.	Stainless Steel Melting Scrap of grade Incoloy 800	62	
	6.	Stainless Steel Melting Scrap of grade 310	9	
	7.	(i) Relevant shaped refractories (Bricks / Shapes) (ii) Relevant Monolithic Refractorie3s (Ramming Mass) (iii)Relevant special refractories (Shrouds, Mono Block, Stopper,	102.20 20.46	

	Nozzles, Slide Gate Refractory, Porous Plug, Zircon Nozzles & Tundish Nozzle)	5.115
The Regional Authority may take necessary action accordingly.		

10	Case No.:42/24/80-ALC2/2008	Party Name:BOTIL OIL TOOLS INDIA PVT LTD(FORMERLY BAKER OIL	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00918/AM09/	RLA File :05/24/040/00940/AM08/	Lic.No/Date:0510217768 12.03.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

11	Case No.:119/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00995/AM09/	RLA File :05/24/040/00941/AM08/	Lic.No/Date:0510217932 14.03.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing on 03.11.09 in those cases. The case may be re-listed on 24.11.2009.			

12	Case No.:1/39/80-ALC2/2008	Party Name:NEPTUNE INDUSTRIES LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case rejected
	HQ File :01/80/050/01554/AM09/	RLA File :08/24/040/00263/AM08/	Lic.No/Date:0810070858 24.03.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

13	Case No.:25/24/80-ALC2/2008	Party Name:TEXMACO LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00901/AM09/	RLA File :02/24/040/00337/AM08/	Lic.No/Date:0210111218 22.04.2008	Defer Date: 24.11.2009

13		09.04.2008	24.11.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

14	Case No.:28/24/80-ALC2/2008	Party Name:TIL LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/00904/AM09/	RLA File :02/24/040/00014/AM09/	Lic.No/Date:0210111784 25.04.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case based on the norms ratified in Advance Authorization No. 0210110531 dated 19.03.2008 during Norms Committee Meeting No. 20/80 dated 18.08.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as follows:- 1. Net export weight of 71.2 MT may be added with the quantity of export product. 2. Word “relevant” may be prefixed with the descriptions of import items at S.Nos. 1 to 4. 3. Quantity of import item at S.No.1 may be allowed as 46.07 MT inclusive of 14% wastage after 1/3rd recovery. 4. Quantity of import item at S.No.2 may be allowed as 28.7 MT inclusive of 40.7% wastage after 1/3rd recovery. 5. Quantity of import item at S.No.3 may be allowed as applied for i.e. 5.302 MT inclusive of 12% wastage. 6. Quantity of import item at S.No.4 may be allowed as applied for i.e. 0.65 MT on net to net basis. 7. Quantity of import item at S.No.5 may be allowed as 1.616 MT The Regional Authority may take necessary action accordingly.			

15	Case No.:8/39/80-ALC2/2008	Party Name:KENNAMETAL INDIA LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01561/AM09/	RLA File :07/24/040/00797/AM08/	Lic.No/Date:0710057214 30.04.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

	Case No.:18/8/80-ALC2/2008	Party Name:ERBATECH MACHINERY P LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00299/AM09/	RLA File :32/24/040/00006/AM09/	Lic.No/Date:3210037776 06.05.2008	Defer Date: 24.11.2009

16	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 24.11.2009.		
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17	Case No.:96/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00972/AM09/	RLA File :34/24/040/00030/AM09/	Lic.No/Date:3410021368 09.05.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of DHI present in the meeting informed the Committee the firm has not replied to the queries raised in the DHI letter dated 1.1.09 despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

18	Case No.:98/24/80-ALC2/2008	Party Name:IDMC LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00974/AM09/	RLA File :34/24/040/00252/AM08/	Lic.No/Date:3410021362 09.05.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

	Case No.:104/24/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/00980/AM09/	RLA File :03/94/040/00189/AM09/	Lic.No/Date:0310472348 29.05.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Because of imported inputs at Sl. Nos. 1,2 & 7, export products may fall under the list of SCOMET items at Sl. No 3D001 therefore RA may ensure compliance of provisions of Policy Circular No. 99(RE-08)/2004-09 dt.11.08.2009. 2. Net empty weights of 8.8 MT, 8.45 MT, 2.3 MT, 2.4 MT, 59.5 MT, 21.02 MT, 7.8 MT, 10 MT, 8.45 MT & 10.2 MT may be added with the quantities of export products from S.Nos. 1 to 10 respectively . 3 Word “relevant” may be prefixed with the descriptions of import items at S Nos 1 2 3 4 7 8 & 9			

19	3. Item relevant may be permitted with the descriptions of import items at S.Nos. 1, 2, 3, 4, 5, 6 & 7. 4. Quantity of import item at Sl. No.1 may be allowed as 1070 Kgs. inclusive of 7.3 % wastage after 1/3rd recovery. 5. Quantity of import item at Sl. No.2 may be allowed as 522 Kgs. inclusive of 24.9 % wastage after 1/3rd recovery. 6. Quantity of import item at Sl. No.3 may be allowed as 6682 Kgs. inclusive of 61 % wastage after 1/3rd recovery. 7. Quantity of import item at Sl. No.4 may be allowed as 1130 Kgs. inclusive of 49.6 % wastage after 1/3rd recovery. 8. Weights of 19003 Kgs. and 4141Kgs. may be added with the quantities of import items at S.Nos. 5 & 6 respectively and the same may be allowed on net to net basis. 9. Quantity of import item at Sl. No. 7 may be allowed as 12537 mtrs.(7398 Kgs.) inclusive of wastage of 2 %. 10. Quantity of import item at Sl. No. 8 may be allowed as 46257 mtrs.(45336 Kgs.) inclusive of wastage of 2 %. 11. Quantity of import item at Sl. No. 9 may be allowed as 11386 mtrs.(9818 Kgs.) inclusive of wastage of 2 %. 12. Import item at S.No.10 may be allowed on net to net basis. 13. Quantities of import items at S.Nos. 11, 12 & 13 may be allowed as 1101 Kgs. each. 14. Quantities of import items at S.Nos. 14 & 17 may be allowed as 666 Kgs. & 1918 Kgs respectively. 15. Quantities of import items at S.Nos. 15 & 16 may be allowed as applied for i.e. 2500 Kgs & 425 Kgs respectively. 16. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.

20	Case No.:47/24/80-ALC2/2008	Party Name:GUMMI METALL TECHNIK (INDIA)PVT.LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/00923/AM09/	RLA File :07/24/040/00092/AM09/	Lic.No/Date:0710057665 02.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(36)/08-TSW(B) dated 30.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. The total weight of export product is 23090 kg and the same may be incorporated in the licence. 2. Item no 1 to 9 are components and same may be allowed under GN-4 as applied for 3. Quantity of item no 10 may be allowed at 9598 kg without any wastage as applied by the firm. The description of the item of import may be amended to “Relevant Rubber Compound” and incorporated in the licence. 4. Item no 11 and 12 are consumables and the quantity may be restricted to 0.06% of fob value. 5. Item no 13 may be deleted as it is not used in the end product and item no 14 may be deleted as the firm has already paid duty and imported the item. The Regional Authority may take necessary action accordingly.			

21	Case No.:63/24/80-ALC2/2008	Party Name:EVERGREEN TECHNOLOGIES PVT LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/00939/AM09/	RLA File :03/94/040/00171/AM09/	Lic.No/Date:0310473669 09.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weights of 164 Kgs., 4823 Kgs., 1394 Kgs., 12280 Kgs., 616 Kgs., 13218 Kgs., 3794 Kgs., 5342 Kgs., 4675 Kgs., 4616 Kgs., 1346 Kgs., 18535 Kgs., 625 Kgs., 7920 Kgs., 2349 Kgs., 344 Kgs., 1652 Kgs., 61 Kgs. & 12.5 Kgs. may be specified with the quantities of export product from S.Nos. 1 to 19 respectively. 2. Words "Density 110 Kgs./cubic meters" may be suffixed with the description of export products from S.Nos. 1 to 13. 3. Words "Density 193 Kgs./cubic meters" may be suffixed with the description of export products from S.Nos. 14 to 16. 4. Quantity of import item at S.No. 1 may be allowed as 44065 Kgs. inclusive of 1% wastage. 5. Quantities of import items at S.No. 2, 4, 5 & 6 may be allowed as 31729 Kgs., 191 Kgs., 2594 Kgs and 1669 Kgs. respectively inclusive of 1% wastage as claimed by the firm.. 6. Quantity of import item at S.No. 3 may be allowed as under inclusive of 1% wastage as claimed by the firm. a) Dia 8 MM Wire Rod : 358 Kgs. b) Dia 5 MM Wire Rod: 513 Kgs. Total: 871 Kgs. The Regional Authority may take necessary action accordingly.			

22	Case No.:28/16/80-ALC2/2008	Party Name:HORIZON INDUSTRIAL PRODUCTS PVT. LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case rejected
	HQ File :01/80/050/00551/AM09/	RLA File :05/24/040/00217/AM09/	Lic.No/Date:0510222895 26.06.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:41/16/80-ALC2/2008	Party Name:L D FABRICATORS PVT.LTD,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/00551/AM09/	RLA File :05/24/040/00217/AM09/	Lic.No/Date:0510222895 26.06.2008	

	HQ File :01/80/050/00564/AM09/	RLA File :01/24/040/00128/AM09/	Lic.No/Date:01/0058224 30.06.2008	
23	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weights of export products from S.No. 1 to 20 may be specified as 202.2 MT, 81.9 MT, 505.2 MT, 116.7 MT, 6.96 MT, 1.8 MT, 6 MT, 0.84 MT, 4.8 MT, 0.66 MT, 1.08 MT, 0.96 MT, 0.6 MT, 0.84 MT, 8.4 MT, 9 MT, 100.8 MT, 79.8 MT, 100.8 MT & 79.8 MT respectively. 2. Word “Relevant” may be prefixed and words “0.9 mm to 1.5 mm thick” may be suffixed with the description of import item at Sl.No 1 and the quantity of this item may be allowed as 1533940 Kgs inclusive of a wastage of 17.2 % after 1/3rd recovery. 3. Quantities of import items from Sl. No 2 to 6 may be allowed as on net to net basis. The Regional Authority may take necessary action accordingly.			

	Case No.:47/16/80-ALC2/2008	Party Name:AQUASUB ENGINEERING	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00570/AM09/	RLA File :32/24/040/00014/AM09/	Lic.No/Date:3210038146 01.07.2008	Defer Date: 24.11.2009
24	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

	Case No.:48/16/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00571/AM09/	RLA File :09/24/040/00127/AM09/	Lic.No/Date:0910034488 01.07.2008	Defer Date: 24.11.2009
25	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing on 03.11.09 in those cases. The case may be re-listed on 24.11.2009.			

	Case No.:66/24/80-ALC2/2008	Party Name:WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00942/AM09/	RLA File :34/24/040/00090/AM09/	Lic.No/Date:3410022116	Defer Date:

26			21.08.2008	24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

27	Case No.:73/24/80-ALC2/2008	Party Name:CICB CHEMICON PRIVATE LIMITED,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00949/AM09/	RLA File :07/24/040/00237/AM09/	Lic.No/Date:0710059270 21.08.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that the comments called for from Export Policy are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 24.11.2009.			

28	Case No.:75/24/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00951/AM09/	RLA File :03/95/040/00468/AM09/	Lic.No/Date:0310483368 22.08.2008	Defer Date: 27.10.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of DHI informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case was deferred for two weeks only and may be relisted on 27.10.2009.			

29	Case No.:85/24/80-ALC2/2008	Party Name:CRISTOPIA ENERGY SYSTEMS(I) PVT.LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case rejected
	HQ File :01/80/050/00961/AM09/	RLA File :11/24/040/00026/AM09/	Lic.No/Date:1110018228 25.08.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

	Case No.:95/24/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
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30	HQ File :01/80/050/00971/AM09/	RLA File :05/24/040/00337/AM09/	Lic.No/Date:0510226413 28.08.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing on 03.11.09 in those cases. The case may be re-listed on 24.11.2009.			

31	Case No.:131/24/80-ALC2/2008	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01007/AM09/	RLA File :03/95/040/00496/AM09/	Lic.No/Date:0310484775 01.09.2008	Defer Date: 24.11.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.				

32	Case No.:133/24/80-ALC2/2008	Party Name:MIVEN MAYFRAN CONVEYORS PVT. LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/01009/AM09/	RLA File :07/24/040/00256/AM09/	Lic.No/Date:0710059499 01.09.2008	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(52)/09-TSW(B)/316 dated 17.8.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:-				
1. Net weight of import item i.e. Steel Plates may be allowed as 19284 kg. inclusive of 3 % wastage after considering the type of manufacturing process and the recovery.				
The Regional Authority may take necessary action accordingly.				

33	Case No.:24/39/80-ALC2/2008	Party Name:SURAJ INDUSTRIES	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01577/AM09/	RLA File :30/24/040/00005/AM09/	Lic.No/Date:3010057794 02.09.2008	Defer Date: 24.11.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information and further D.L. has already been issued to the firm based on the DHI U.O. dated 17.8.09 for which reply is still awaited. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be				

rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009.

34	Case No.:4/39/80-ALC2/2008	Party Name:TEKSONS LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01557/AM09/	RLA File :03/95/040/01217/AM08/	Lic.No/Date:0310488911 03.10.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

35	Case No.:1/32/80-ALC2/2008	Party Name: WEATHERFORD DRILLING & PRODUCTION SERVICES(I)PLTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/01181/AM09/	RLA File :34/24/040/00134/AM09/	Lic.No/Date:3410022519 14.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as per General Note No.4 for Engineering Product. The Regional Authority may take necessary action accordingly.			

36	Case No.:11/32/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01191/AM09/	RLA File :09/24/040/00280/AM09/	Lic.No/Date:0910035658 16.10.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

	Case No.:8/32/80-ALC2/2008	Party Name:GUMMI METALL TECHNIK (INDIA)PVT.LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/01188/AM09/	RLA File :07/24/040/00395/AM09/	Lic.No/Date:0710060465 16.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(36)/08-TSW(B) dated 30.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance			

37	authorization in accordance with their written comments as under:- 1. The total minimum export weight is 85 MT and the same may be incorporated in the licence. 2. Item no 1 to 49 are components and same may be allowed under GN-4 as applied for. 3. Quantity of item no 50 may be allowed at 31789.2 kg with 2% wastage as applied by the firm. The description of the item of import may be amended to “Relevant Rubber Compound” and incorporated in the licence. 4. Item 51 to 54 are some chemicals whose details are not available. The firm has only given the trade name. The firm has not applied for the items in any of the earlier licenses. Hence the same may be deleted. The Regional Authority may take necessary action accordingly.
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38	Case No.:9/32/80-ALC2/2008	Party Name:G.B. ENGINEERING ENTERPRISES PVT. LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01189/AM09/	RLA File :04/24/040/00172/AM09/	Lic.No/Date:0410099219 16.10.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

	Case No.:18/32/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/01198/AM09/	RLA File :03/94/040/00698/AM09/	Lic.No/Date:0310491045 20.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty weights of 58.7 MT, 58.7 MT, 72.5 MT, 72.5 MT, 65 MT, 65 MT, 57.2 MT, 57.2 MT, 177 MT, 177 MT, 100.5 MT, 100.5 MT, 110 MT , 110 MT, 60.5 MT, 60.5 MT, 44.5 MT & 44.5 MT may be added with the quantities of export products from S.Nos. 1 to 18 respectively. 2. Word “relevant” may be prefixed with the descriptions of import items at S.Nos. 1, 2 & 31 to 46. 3. Quantity of import item at Sl. No.1 may be allowed as 2102 Meters(2968 Kgs). inclusive of 2 % wastage. 4. Quantity of import item at Sl. No.2 may be allowed as applied for i.e. 81 meters(3158 Kgs) 5. Import items at S.No.3, 11, 13, 14, 29 & 50 may be allowed on net to net basis. 6. Weights of 3300 Kgs., 3928 Kgs., 3810 Kgs., 6732 Kgs., 17222 Kgs., 152 Kgs, 1400 Kgs., 38 Kgs., 996 Kgs, 56 Kgs., 5017 Kgs., 32900 Kg., 25010 Kgs., 28401 Kgs., 19320 Kgs., 14790 Kgs., 14830 Kg., 76208 Kg., and 1350 Kgs. may be added with the quantities of import			

39	items at S.Nos. 4, 5, 6, 7, 8, 10, 12, 15, 17, 18, 19, 20, 21, 22, 23, 24, 25, 26 & 27 respectively and the same may be allowed on net to net basis.
	7. Quantity of import item at Sl. No.9 may be allowed as 4 Nos.(38 Kgs) on net to net basis.
	8. Quantity of import item at Sl. No.16 may be allowed as 12 Nos.(858 Kgs) on net to net basis.
	9. Quantity of import item at Sl. No.28 may be allowed as 352 Nos.(3842 Kgs) on net to net basis.
	10. Quantity of import item at Sl. No.30 may be allowed as applied for i.e. 898 Litres.
	11. Quantity of import item at Sl. No.31 may be allowed as 129 meters inclusive of 4 % wastage.
	12. Quantity of import item at Sl. No.32 may be allowed as 41684 Kgs. inclusive of 8.8 % wastage after 1/3 rd recovery.
	13. Quantity of import item at Sl. No.33 may be allowed as 36503 Kgs. inclusive of 13.3 % wastage after 1/3 rd recovery.
	14. Import item at Sl No. 34 may be deleted as the same is not required by the firm.
	15. Quantity of import item at Sl. No.35 may be allowed as 33120 Kgs. inclusive of 7 % wastage after 1/3 rd recovery.
	16. Quantity of import item at Sl. No.36 may be allowed as 1233 Kgs. inclusive of 2.4 % wastage as applied for.
	17. Quantity of import item at Sl. No.37 may be allowed as 259792 Kgs. inclusive of 13 % wastage after 1/3 rd recovery.
	18. Quantity of import item at Sl. No.38 may be allowed as 35472 Kgs. inclusive of 10 % wastage after 1/3 rd recovery.
	19. Quantity of import item at Sl. No.39 may be allowed as 430417 Kgs. inclusive of 9.3 % wastage after 1/3 rd recovery.
	20. Quantities of import items at Sl. Nos. 40, 41, 43, 44, 44,45 & 46 may be allowed as 561 meters, 54153 meters, 143812 meters, 47266 meters, 67533 meters & 69167 meters respectively inclusive of 4 % wastage.
	21. Quantity of import item at Sl. No.42 may be allowed as applied for i.e. 137225 meters inclusive of 3.7 % wastage .
	22. Quantities of import items at S.Nos. 47, 48 & 49 may be allowed as 18766 Kgs. each.
	23. Import of components may be allowed with accountability clause.
	Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.
	The Regional Authority may take necessary action accordingly.

40	Case No.:21/32/80-ALC2/2008	Party Name:STARION INDIA PLTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/01201/AM09/	RLA File :31/24/040/00190/AM09/	Lic.No/Date:3110035836 20.10.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net weight of export products from S.No. 1 to 8 may be specified as 32 MT, 64 MT, 1.95 MT, 10 MT, 7.2 MT, 178.64 MT, 95.7 MT & 92.52 MT respectively. 2. Net weights of export products from S.No. 10 to 17 may be specified as 2.5 MT, 7.1 MT, 1 MT, 0.9 MT, 1.7 MT, 1 MT, 0.206 MT & 0.8			

MT respectively.

3. Word “Relevant” may be prefixed with the descriptions of import items at Sl. Nos 1, 3 & 4.
4. Quantity of import item at Sl. No. 1 may be allowed as 187.57 MT inclusive of 5% wastage.
5. Import item at Sl. No. 2 may be deleted as no consumption of this item shown in the manufacture of export products.
6. Quantities of import items at Sl. No. 3 & 4 may be allowed as 100.48 MT & 87.35 MT respectively inclusive of 5% wastage.
7. Import item at Sl. No 5 may be allowed as on net to net basis.
8. Quantities of import items at Sl. No. 6, 7, 8, 9, 10 & 12 may be allowed as 9.42 MT, 10.5 MT, 21.29 MT, 2.625 MT, 1.05 MT & 0.783 MT respectively inclusive of 5% wastage
9. Quantity of import item at Sl.No.11 may be allowed as applied for i.e.0.024 MT.

The Regional Authority may take necessary action accordingly.

41	Case No.:41/32/80-ALC2/2008	Party Name:TEMA INDIA LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01221/AM09/	RLA File :03/95/040/00655/AM09/	Lic.No/Date:0310491632 23.10.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format export product wise.			

42	Case No.:45/32/80-ALC2/2008	Party Name:BGR ENERGY SYSTEMS LIMITED,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01225/AM09/	RLA File :04/24/040/00170/AM09/	Lic.No/Date:0410099440 23.10.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Information in respect of S.No.5 & 11 of Standard Deficiency Format, export product wise i.e. for each Air Cooled Heat Exchanger separately.			

43	Case No.:46/32/80-ALC2/2008	Party Name:SUR HENNIG PVT. LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01226/AM09/	RLA File :07/24/040/00420/AM09/	Lic.No/Date:0710060659 23.10.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its			

Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.

44	Case No.:60/32/80-ALC2/2008	Party Name:KAMAL RUBPLAST INDUSTRIES (P) LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01240/AM09/	RLA File :05/24/040/00477/AM09/	Lic.No/Date:0510230022 27.10.2008	Defer Date: 27.10.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of DC(MSME) present in the meeting informed the Committee that the comments are under finalization by their Chemical Division. The Committee accordingly decided to defer the case for two weeks only and re-list on 27.10.2009.			

45	Case No.:6/38/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01505/AM09/	RLA File :09/24/040/00324/AM09/	Lic.No/Date:0910036139 01.12.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Specific quantity of each export product and their weight separately. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product 4. Length and weight of different types of pipes proposed for import. 5. Serial no 5,6 ,9 & 11 of SDL export product wise. 6. Finished weight and gross weight of item no 86 of import.			

46	Case No.:14/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case rejected
	HQ File :01/80/050/01567/AM09/	RLA File :04/24/040/00183/AM09/	Lic.No/Date:0410100820 15.12.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

47	Case No.:20/39/80-ALC2/2008	Party Name: WEATHERFORD DRILLING & PRODUCTION SERVICES(I)P.LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01573/AM09/	RLA File :34/24/040/00169/AM09/	Lic.No/Date:3410022901 15.12.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

48	Case No.:21/39/80-ALC2/2008	Party Name:SGL CARBON INDIA PVT.LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01574/AM09/	RLA File :31/24/040/00230/AM09/	Lic.No/Date:3110036420 15.12.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

49	Case No.:27/39/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01580/AM09/	RLA File :09/24/040/00351/AM09/	Lic.No/Date:0910036322 16.12.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

50	Case No.:37/39/80-ALC2/2008	Party Name:BOYSEN INDIA LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01590/AM09/	RLA File :05/24/040/00612/AM09/	Lic.No/Date:0510232794 17.12.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Export and import product in number. 2. Information in respect of Sl.No.5 & 11 of the Standard Deficiency Format. 3. Size and number of Perforations in the export product			

5. Size and number of repetitions in the export product.

51	Case No.:1/40/80-ALC2/2008	Party Name:CIM TOOLS PVT.LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01605/AM09/	RLA File :07/24/040/00511/AM09/	Lic.No/Date:0710061857 22.12.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that the firm has furnished incomplete reply in response to this office letter calling for certain information. The Committee, therefore, decided to direct the firm to furnish the following information complete in all respects otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009:- 1. Input raw material blanks size without cutting allowance – export product wise. 2. Input raw material blanks weight without cutting allowance – export product wise. 3. Cutting allowance and any other allowance / wastage export product wise. 4. Weight of most of export products has been indicated more than the weight of corresponding raw material and the same may be clarified.			

52	Case No.:6/40/80-ALC2/2008	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case rejected
	HQ File :01/80/050/01610/AM09/	RLA File :31/24/040/00251/AM09/	Lic.No/Date:3110036564 22.12.2008	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs. The RLA may take necessary action accordingly.			

53	Case No.:10/40/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01614/AM09/	RLA File :05/24/040/00565/AM09/	Lic.No/Date:0510233251 23.12.2008	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing on 03.11.09 in those cases. The case may be re-listed on 24.11.2009.			

Case No.:9/40/80-ALC2/2008	Party Name:VA TECH ESCUER WY/SS	Meet No/Date:26/80-ALC2/2009	Status:case deferred
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54	Case No.:8/40/80-ALC2/2008	Party Name:VA TECH ESCHER WYSS FLOVELPVT. LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01612/AM09/	RLA File :05/24/040/00631/AM09/	Lic.No/Date:0510233247 23.12.2008	Defer Date: 24.11.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.				

55	Case No.:1/35/85-ALC3/2008	Party Name:GESTEK ENGINEERING PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/85/050/00243/AM09/	RLA File :05/24/040/00650/AM09/	Lic.No/Date:0510234536 15.01.2009	Defer Date: 24.11.2009
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that the DL was forwarded to RA for onward transmission to the firm as the DL earlier sent by head quarter had not reached to the firm and was received undelivered. The Committee, therefore, decided to request RA to confirm about delivery of DL by 13.11.2009, mentioning the date of delivery. RA may also please confirm correct address of the firm . The case may be re-listed on 24.11.2009.				

56	Case No.:19/11/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/00136/AM10/	RLA File :03/94/040/00951/AM09/	Lic.No/Date:0310502952 19.01.2009	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, and keeping in view the fact that in the reply, the net weight of export product is increased by the firm, decided to ratify the norms in respect of the subject advance authorization with following modifications:-				
1. Description, quantity and net weight of export product may be specified as under;				
Description		Quantity (in Nos.)	Net Weight (in Kgs.)	
Components of Plate Heat Exchanger Plates SS316, Heat Transfer Plates Model VT 04-0.6 MM		5788 Nos.	1910 Kgs.	
Model VT 20-0.6 MM		9577 Nos.	15287 Kgs.	
Model VT 40-0.6 MM		2316 Nos.	6276 Kgs.	
Total		17681 Nos.	23473 Kgs.	

2. Description of import item may be modified as “Cold Rolled Stainless Steel Coil Type SS316, 0.6 MM thick” and its quantity may be allowed as 25210 Kgs. inclusive of 7.4% wastage after 1/3rd recovery.

The Regional Authority may take necessary action accordingly.

57	Case No.:27/19/80-ALC2/2009	Party Name:ANAND EXPORTS	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01692/AM09/	RLA File :06/24/040/00053/AM09/	Lic.No/Date:0610014979 20.01.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Total export product weight. 2. Total import product weight. 3. Information in respect of Sl.No.3 of the Standard Deficiency Format. 4. Manufacturing activity involved in the production of export product.			

58	Case No.:28/19/80-ALC2/2009	Party Name:GANESH METAL WORKS,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/01693/AM09/	RLA File :07/24/040/00543/AM09/	Lic.No/Date:0710062450 21.01.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The DC(MSME) furnished written comments in this case vide their U.O. No. 30(37)/2009-ME dated 9.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Word “Relevant” may be prefixed in the description of import items and the quantity of duty free imported input with 36% wastage and after 20% recovery is restricted to 2160 kg. The Regional Authority may take necessary action accordingly.			

59	Case No.:3/48/80-ALC2/2008	Party Name:MINDA SILCA ENGINEERING LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01764/AM09/	RLA File :05/24/040/00706/AM09/	Lic.No/Date:0510235844 05.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing on			

03.11.09 in those cases. The case may be re-listed on 24.11.2009.

60	Case No.:4/48/80-ALC2/2008	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01765/AM09/	RLA File :05/24/040/00707/AM09/	Lic.No/Date:0510235848 05.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

61	Case No.:7/48/80-ALC2/2008	Party Name:PYRO ELECTRIC INSTRUMENTS GOA PVT.LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01768/AM09/	RLA File :17/24/040/00101/AM09/	Lic.No/Date:1710002402 05.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

62	Case No.:10/48/80-ALC2/2008	Party Name:KINETIC ENGINEERING LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01771/AM09/	RLA File :31/24/040/00304/AM09/	Lic.No/Date:3110037278 06.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

63	Case No.:11/48/80-ALC2/2008	Party Name:RANGSONS ELECTRONICS PVT LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01772/AM09/	RLA File :07/24/040/00553/AM09/	Lic.No/Date:0710062859 06.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that the comments called for from DIT are yet to be received. The Committee, therefore, decided to remind them for expediting their comments. The case may be re-listed on 24.11.2009.			

64	Case No.:12/48/80-ALC2/2008	Party Name:GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01773/AM09/	RLA File :03/94/040/00953/AM09/	Lic.No/Date:0310506016 06.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee handed over the additional papers received from the firm to the technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 24.11.2009.			

65	Case No.:29/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01790/AM09/	RLA File :61/24/040/00069/AM09/	Lic.No/Date:6110000286 06.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

66	Case No.:17/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01778/AM09/	RLA File :11/24/040/00073/AM09/	Lic.No/Date:1110019583 10.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

67	Case No.:18/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case rejected
	HQ File :01/80/050/01779/AM09/	RLA File :11/24/040/00076/AM09/	Lic.No/Date:1110019584 10.02.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee decided to reject the case on the ground that the firm did not furnish any reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to			

	reply with reference to this office letter and subsequent reminder calling for certain information, in the absence of which, it was not possible to decide the requirement of inputs.
	The RLA may take necessary action accordingly.

68	Case No.:22/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01783/AM09/	RLA File :09/24/040/00401/AM09/	Lic.No/Date:0910037049 12.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

69	Case No.:23/48/80-ALC2/2008	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01784/AM09/	RLA File :09/24/040/00408/AM09/	Lic.No/Date:0910037050 12.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Specific quantity of each export product and their weight separately. 2. Input Weight of each casting/ forging and corresponding finished weight. 3. Use of each component proposed for import in the manufacture of export product 4. Length and weight of different types of pipes proposed for import. 5. Serial no 5,6 ,9 & 11 of SDL export product wise. 6. Finished weight and gross weight of item no 101 of import.			

70	Case No.:24/48/80-ALC2/2008	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01785/AM09/	RLA File :03/95/040/00936/AM09/	Lic.No/Date:0310506902 12.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

	Case No.:28/48/80-ALC2/2008	Partv Name:ICEM ENGINEERING COMPANY	Meet No/Date:26/80-ALC2/2009	Status:case deferred
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71		LIMITED,	29.09.2009	
	HQ File :01/80/050/01789/AM09/	RLA File :03/94/040/01013/AM09/	Lic.No/Date:0310507440 16.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that firm has sought time for submission of required information vide their E. Mail dt.01.10.2009. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

72	Case No.:33/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01794/AM09/	RLA File :09/24/040/00419/AM09/	Lic.No/Date:0910037105 17.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing on 03.11.09 in those cases. The case may be re-listed on 24.11.2009.			

73	Case No.:34/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/01795/AM09/	RLA File :09/24/040/00418/AM09/	Lic.No/Date:0910037106 17.02.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(12)/09/TSW(B)/374 dated 5.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Weight of “22.54 MT” may be incorporated in the export product. 2. Quantity of import of 15 MT of seamless pipes with specification (OD 38.1 X 4.5 Thk) inclusive of 2% wastage may be allowed as applied for by the firm. The Regional Authority may take necessary action accordingly.			

74	Case No.:35/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01796/AM09/	RLA File :09/24/040/00414/AM09/	Lic.No/Date:0910037107 17.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing on			

03.11.09 in those cases. The case may be re-listed on 24.11.2009.

75	Case No.:36/48/80-ALC2/2008	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/01797/AM09/	RLA File :09/24/040/00420/AM09/	Lic.No/Date:0910037108 17.02.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The DHI furnished written comments in this case vide their U.O. No. 3(12)/09/TSW(B)/375 dated 5.10.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization in accordance with their written comments as under:- 1. Weight of “57.82 MT” may be incorporated in the export product. 2. Quantity of import of 50 MT of seamless pipes inclusive of 2% wastage may be allowed as applied for by the firm. The Regional Authority may take necessary action accordingly.			

76	Case No.:19/50/80-ALC2/2008	Party Name:PIONEER FRICTION LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/01817/AM09/	RLA File :02/24/040/00271/AM09/	Lic.No/Date:0210123670 25.02.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee reviewed the case as the firm’s application has been received from RA and decided to hand over the firm’s application to the technical authority i.e. DHI for examination and submission of comments. The case may be relisted on 24.11.2009.			

	Case No.:5/3/80-ALC2/2009	Party Name:VIDYUT METALLICS PVT. LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/00005/AM10/	RLA File :03/95/040/01039/AM09/	Lic.No/Date:0310514778 06.04.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- After taking clue from SION C-873 quantities of items of import may be allowed as under:-			

77	After taking cue from SION C-8/3, quantities of items of import may be allowed as under.
	a) Word “Relevant” may be prefixed with the description of import item at Sl. No. 1 and its quantity may be allowed as 5512 Kgs. inclusive of 75 % wastage. b) Quantities of import items at S.Nos. 2, 3, 7 & 8 may be allowed as 68145 Kgs, 3025 Kgs, 1540 Kgs & 14080 Kgs respectively inclusive of 10 % wastage. c) Quantities of import items at S.Nos. 4 & 5 may be allowed as applied for i.e.227.5 Kgs each. inclusive of 30 % wastage. d) Quantity of import item at Sl. No. 6 may be allowed as 39 Kgs. inclusive of 30 % wastage e) Quantities of import items at S.No. 9,10,11 & 12 put together may be allowed within 1% of fob value of exports
	The Regional Authority may take necessary action accordingly.

78	Case No.:8/3/80-ALC2/2009	Party Name:PRABHA EXPORTS(P) LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00008/AM10/	RLA File :03/95/040/00855/AM09/	Lic.No/Date:0310515268 13.04.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

79	Case No.:6/11/80-ALC2/2009	Party Name:RAJ ENGINEERING CO	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00123/AM10/	RLA File :03/95/040/00015/AM10/	Lic.No/Date:0310517595 28.04.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

	Case No.:18/11/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/00135/AM10/	RLA File :03/95/040/00037/AM10/	Lic.No/Date:0310518054 01.05.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The			

80	Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Net empty export weight of 535.7 MT may be specified with the quantity of export product. 2. Word “relevant” may be prefixed with the description of import item at S.No. 1 and its quantity may be allowed as applied for i.e. 465000 Kgs. inclusive of 5% wastage. 3. Weights of 20 MT, 54.843 MT, 16 MT, 1 MT & 1 MT may be specified with the quantities of import items at S.No.2, 3, 4, 5 & 6 respectively and their quantities may be allowed on net to net basis. 4. Import item at S.No. 5 to be supplied alongwith export product. 5. Quantity of import items at S.No. 7 may be allowed as 5248 Kgs. 6. Quantities of import items at S.Nos. 8 & 9 may be allowed as applied for i.e. 14000 Kgs. each. 7. Import of components may be allowed with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product. The Regional Authority may take necessary action accordingly.
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81	Case No.:8/11/80-ALC2/2009	Party Name:TERUMO PENPOL LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00125/AM10/	RLA File :53/24/040/00001/AM10/	Lic.No/Date:5310008351 20.05.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DC(MSME) informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

82

Case No.:2/11/80-ALC2/2009	Party Name:GEA ECOFLEX INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved						
HQ File :01/80/050/00119/AM10/	RLA File :03/94/040/00150/AM10/	Lic.No/Date:0310521734 28.05.2009							
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, and keeping in view the fact that in the reply, the net weight of export product is increased by the firm, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Description, quantity and net weight of export product may be specified as under; <table><tr><th>Description</th><th>Quantity (in Nos.)</th><th>Net Weight (in Kgs.)</th></tr><tr><td>Components of Plate Heat Exchanger</td><td></td><td></td></tr></table>				Description	Quantity (in Nos.)	Net Weight (in Kgs.)	Components of Plate Heat Exchanger		
Description	Quantity (in Nos.)	Net Weight (in Kgs.)							
Components of Plate Heat Exchanger									

Plates SS316, Heat Transfer Plates Model VT 80-0.6 MM	386 Nos.	1820 Kgs.
Model VT 80-0.5 MM	878 Nos.	3451 Kgs.
Total	1264 Nos.	5271 Kgs.

2. Description of import item may be modified as “Relevant Cold Rolled Stainless Steel Coil Type SS316, 0.5 MM & 0.6 MM thick” and its quantity may be allowed as applied for i.e. 5670 Kgs. inclusive of 7.6% wastage.

The Regional Authority may take necessary action accordingly.

83	Case No.:3/11/80-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00120/AM10/	RLA File :61/24/040/00007/AM10/	Lic.No/Date:6110000313 29.05.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

84	Case No.:11/11/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00128/AM10/	RLA File :03/95/040/00121/AM10/	Lic.No/Date:0310522066 01.06.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

85	Case No.:14/11/80-ALC2/2009	Party Name:LARSEN & TOUBRO LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00131/AM10/	RLA File :03/95/040/00051/AM10/	Lic.No/Date:0310522281 02.06.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was			

decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: -

1. Specific use of import items at Sl. Nos. 5 & 7 with basis/justification for the quantities of these items.

86	Case No.:9/11/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00126/AM10/	RLA File :05/24/040/00113/AM10/	Lic.No/Date:0510242827 02.06.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

87	Case No.:15/11/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00132/AM10/	RLA File :05/24/040/00117/AM10/	Lic.No/Date:0510242888 03.06.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

88	Case No.:16/11/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case Closed
	HQ File :01/80/050/00133/AM10/	RLA File :09/24/040/00062/AM10/	Lic.No/Date:0910038103 03.06.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that Firm vide their letter dt. 17.9.09 informed that the subject advance authorization has been surrendered by them. The Committee accordingly decided to close the case on the part of NC without any examination. RA may be informed accordingly.			

	Case No.:17/11/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case Closed
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89	HQ File :01/80/050/00134/AM10/	RLA File :09/24/040/00064/AM10/	Lic.No/Date:0910038105 03.06.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that Firm vide their letter dt. 17.9.09 informed that the subject advance authorization has been surrendered by them. The Committee accordingly decided to close the case on the part of NC without any examination. RA may be informed accordingly.			

90	Case No.:20/11/80-ALC2/2009	Party Name:THERMAL SYSTEMS (HYDERABAD) PLTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00137/AM10/	RLA File :09/24/040/00063/AM10/	Lic.No/Date:0910038107 03.06.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that in other similar cases of the applicant firm, it has been decided to call them for personal hearing to explain the case. The Committee accordingly decided to await the outcome of the personal hearing on 03.11.09 in those cases. The case may be re-listed on 24.11.2009.			

91	Case No.:23/11/80-ALC2/2009	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00140/AM10/	RLA File :61/24/040/00008/AM10/	Lic.No/Date:6110000314 03.06.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 13.11.2009 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 24.11.2009.			

92	Case No.:24/11/80-ALC2/2009	Party Name:NOV SARA INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case Closed
	HQ File :01/80/050/00141/AM10/	RLA File :61/24/040/00009/AM10/	Lic.No/Date:6110000315 03.06.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that RA vide their letter No. 61/24/40/9/AM10/ dt. 20.8.09 informed the subject advance authorization has been issued as per GN – 4 for the engineering products hence hard copy of the firm's application not forwarded to NC. The Committee accordingly decided to close the case on the part of NC without any examination.			

93	Case No.:25/11/80-ALC2/2009	Party Name:IDMC LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00142/AM10/	RLA File :34/24/040/00032/AM10/	Lic.No/Date:3410024359 03.06.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

94	Case No.:26/11/80-ALC2/2009	Party Name:SPX INDIA PVT.LTD,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00143/AM10/	RLA File :05/24/040/00094/AM10/	Lic.No/Date:0510242998 04.06.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.			

95	Case No.:22/11/80-ALC2/2009	Party Name:TITAN INDUSTRIES LIMITED,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00139/AM10/	RLA File :07/24/040/00077/AM10/	Lic.No/Date:0710065272 05.06.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that the Regional Authority neither forwarded the hardcopy of firm's application nor reported the status of the case. The Committee, therefore, decided to issue final reminder to RA with a copy to firm to forward the firm's application by 13.11.2009 otherwise it will be treated as confirmed that ratification of norms are not required to RA.. The case may be relisted on 24.11.2009.			

96	Case No.:27/11/80-ALC2/2009	Party Name:OHSUNG ELECTRONICS INDIA PRIVATE LIMTIED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00144/AM10/	RLA File :31/24/040/00038/AM10/	Lic.No/Date:3110038751 09.06.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of DC(MSME) informed the Committee that they have not received reply of the firm. The Committee therefore handed over the firm reply to the technical authority for examination and submission of comments. The case may be relisted on 24.11.2009.			

97	Case No.:10/19/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00266/AM10/	RLA File :06/24/040/00009/AM10/	Lic.No/Date:0610015869 10.07.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format. 2. Sample of product in CKD/SKD condition.			

98	Case No.:11/19/80-ALC2/2009	Party Name:INJECTOPLAST PVT.LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00267/AM10/	RLA File :06/24/040/00008/AM10/	Lic.No/Date:0610015868 10.07.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Information in respect of Sl.No.3, 4, 5 & 11 of the Standard Deficiency Format. 2. Sample of product in CKD/SKD condition.			

Case No.:26/19/80-ALC2/2009	Party Name:BLUE STAR LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
HQ File :01/80/050/00282/AM10/	RLA File :03/94/040/00107/AM10/	Lic.No/Date:0310528936 15.07.2009	
Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:-			
1. Weight of export products may be specified as under:			
Export Product Sl. No.	Net Export Wt. (MT)	Export Product Sl. No.	Net Export Wt. (MT)
1	3.502	16	24.896
2	2.415	17	20.7

3	9.356	18	23.721
4	4.691	19	4.4
5	1.468	20	4.408
6	4.645	21	5.115
7	2.071	22	3.02
8	5.925	23	6.99
9	3.798	24	22.75
10	6.321	25	16.466
11	3.828	26	8.523
12	27.449	27	8.523
13	51.9	28	18.767
14	12.088	29	4.474
15	20.016		

2. Word “relevant” may be prefixed with the description of import items at S.No. 1 to 4, 12,24, 26 & 27.
3. Quantity of import item at Sl No. 1 may be allowed as 1.01 Kgs./Kg. content in the export product.
4. Quantity of import item at Sl No. 2 may be allowed as 1.02 Kgs./Kg. content in the export product.
5. Quantities of import items at S.No. 3 & 4 may be allowed as 1.05 Kgs./Kg. content in the export product.
6. Quantities of the import items at Sl .Nos. 5 to 10, 12 to 14 & 16 to 32 may be allowed on net to net basis.
7. Quantity of import item at Sl. No. 11 may be allowed as applied for i.e. 1563.25 Kgs.
8. Quantity of import item at Sl No. 15(which is not in on-line agenda, but given in application)may be allowed as under :
“Eco-friendly refrigerant gas”: Quantity- 522 Kgs. on net to net basis.
9. Import of components may allowed with accountability clause

The Regional Authority may take necessary action accordingly.

100	Case No.:2/19/80-ALC2/2009	Party Name:TRELLEBORG SEALING SOLUTIONS (INDIA) PVT LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00258/AM10/	RLA File :07/24/040/00141/AM10/	Lic.No/Date:0710066093 22.07.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Specific item of export and its use. 2. Item of export and import appears same. The firm may give manufacturing process. 3. Information in respect of Sl.No.3,4,5 & 11 of the Standard Deficiency Format.			

101	Case No.:4/19/80-ALC2/2009	Party Name: THE INDOKE PVT. LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deterred
	HQ File :01/80/050/00260/AM10/	RLA File :05/24/040/00803/AM09/	Lic.No/Date:0510246510 23.07.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 24.11.2009.			

102	Case No.:6/19/80-ALC2/2009	Party Name:TIMKEN INDIA LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/00262/AM10/	RLA File :02/24/040/00062/AM10/	Lic.No/Date:0210129502 24.07.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case based on norms ratified in Advance Authorization No. 0210120599 dated 3.12.2008 during the Norms Committee Meeting No. 08/80 dated 26.05.2009. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization on repeat basis as follows:- 1. Total net export weight of 28.896 MT may be added with the quantity of export product. 2. Quantity of import item may be allowed as 2580 Nos. on net to net basis. The duty free weight of import item may be restricted to 29618 Kgs. inclusive of 2.5 % wastage after 20 % recovery. The Regional Authority may take necessary action accordingly.			

103	Case No.:7/19/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/00263/AM10/	RLA File :05/24/040/00199/AM10/	Lic.No/Date:0510246593 24.07.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “containing 129000 ltrs. of Ion Exchange Resins” may be suffixed with the description of export product. 2. Quantities of import items from S.Nos. 1 to 23 may be allowed on net to net basis with accountability clause.			

Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

104	Case No.:8/19/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00264/AM10/	RLA File :05/24/040/00233/AM10/	Lic.No/Date:0510246594 24.07.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Information in respect of Sl.No.3, 4, 5, 9 & 11 of the Standard Deficiency Format.			

105	Case No.:9/19/80-ALC2/2009	Party Name:SHOWA INDIA PRIVATE LIMITED	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00265/AM10/	RLA File :05/24/040/00254/AM10/	Lic.No/Date:0510246638 27.07.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Specific item of export with its constituents. 2. Specific items of import at serial no. 23 and 24.			

106	Case No.:12/19/80-ALC2/2009	Party Name:DEE DEVELOPMENT ENGINEERS PVT. LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00268/AM10/	RLA File :05/24/040/00246/AM10/	Lic.No/Date:0510246772 28.07.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Information in respect of S.No. 3, 5, 11 & 13 of Standard Deficiency Letter – export product-wise. 2. Length of Pipes/Tubes at import item S.No. 1. 3. Total piping length of export product supported by P&I diagram of the system.			

107	Case No.:13/19/80-ALC2/2009	Party Name:PRECIHOLE MACHINE TOOLS PVT. LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00269/AM10/	RLA File :03/95/040/00268/AM10/	Lic.No/Date:0310531182 29.07.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. On the recommendation of the representative of DHI present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 24.11.2009: - 1. Information in respect of Sl.No.11 of the Standard Deficiency Format.			

108	Case No.:15/19/80-ALC2/2009	Party Name:MIKROTEK MACHINES LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00271/AM10/	RLA File :07/24/040/00128/AM10/	Lic.No/Date:0710066260 30.07.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 24.11.2009.			

109	Case No.:18/19/80-ALC2/2009	Party Name:CRAFTSMAN AUTOMATION PVT. LTD.,	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00274/AM10/	RLA File :32/21/040/00073/AM10/	Lic.No/Date:3210040957 31.07.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that agenda was attached by the NIC without receipt of hardcopy of firm's application from concerned Regional Authority. The Committee, therefore, decided to remind RA to forward the firm's application at the earliest and on receipt forward the same to technical authority for examination and submission of comments. The case may be relisted on 24.11.2009.			

110	Case No.:21/19/80-ALC2/2009	Party Name:ECOCAT INDIA PVT.LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00277/AM10/	RLA File :05/24/040/00253/AM10/	Lic.No/Date:0510247146 04.08.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its			

Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.

111	Case No.:22/19/80-ALC2/2009	Party Name:THE INDURE PVT. LTD	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case deferred
	HQ File :01/80/050/00278/AM10/	RLA File :05/24/040/00206/AM10/	Lic.No/Date:0510247147 04.08.2009	Defer Date: 24.11.2009
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.			

112	Case No.:23/19/80-ALC2/2009	Party Name:AKSH OPTI-FIBRE LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case Approved
	HQ File :01/80/050/00279/AM10/	RLA File :05/24/040/00263/AM10/	Lic.No/Date:0510247149 04.08.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The DIT furnished written comments in this case vide their U.O. No. 17(43)/2009-IPHW dated 17.9.09. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization as applied for by the firm in accordance with their written comments. The Regional Authority may take necessary action accordingly.			

113	Case No.:24/19/80-ALC2/2009	Party Name:DRIPLEX WATER ENGINEERING LTD.	Meet No/Date:26/80-ALC2/2009 29.09.2009	Status:case approved
	HQ File :01/80/050/00280/AM10/	RLA File :05/24/040/00272/AM10/	Lic.No/Date:0510247150 04.08.2009	
	Decision : The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DIPP present in the meeting recommended the case. The Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject advance authorization with following modifications:- 1. Words “containing 118000 ltrs. of Ion Exchange Resins” may be suffixed with the description of export product. 2. Quantities of import items from S.Nos. 1 to 6 may be allowed on net to net basis with accountability clause. Note: The import of components shall be permitted on net-to-net basis with accountability clause and the type, technical specifications (including part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.			

part No. if any) etc. of the Components sought for import should conform to those utilized in the manufacture of the resultant product.

The Regional Authority may take necessary action accordingly.

S.No.15

Case No. A-02	M/s. Glastronix,	F.No. 01/80/162/00509/AM09/DES.I	Lic.No. & Date
Meeting No.26/10	Bangalore	R.A. F.No.07/24/040/00755/AM09	0710060970
Date: 29.09.2009		Ratification of norms	dt.07.11.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that firm has sought time for submission of required information. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.

S.No.16

Case No. A-03	M/s. Johnson Matthey	F.No. 01/80/162/00501/AM10/DES.I	A.A. Lic.No. & Date
Meeting No.26/10	India Pvt. Ltd.,	R.A. F.No.05/24/039/00001/AM10	0510240582
Date: 29.09.2009		Ratification of norms	dt.29.04.2009

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009.

S.No 110

Case No. A/R-60	M/s. Alstom Projects India	HQ F.No.01/80/50/1180/AM07/DES.I HQ F.No.01/80/50/00844/AM07/DES.I	Lic.No. & Date
Meeting No.26/10	Ltd., Vadodara	RA F.No.03/94/40/01100/AM07 RA F.No.03/94/40/00850/AM07	0310414907 dt. 08.01.2007 0310406397 dt. 02.11.2206
Date: 29.09.2009		Revision of norms	

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009.

S.No.111

Case No. A/R-68	M/s. MPP Technologies P.	HQ F.No.01/80/162/921/AM07/DES.I	Lic.No. & Date
Meeting No.26/10	Ltd; Bangalore	RA F.No.34/21/40/915/AM07	0710048373
Date: 29.09.2009		Revision of norms	dt.13.11.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter

calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009.

S.No.112

Case No. A/R-73	M/s Magppie International	HQ F.No.01/80/50/695/AM07/DES.I	Lic.No. & Date
Meeting No.26/10	Ltd; New Delhi	RA F.No.05/24/40/538/AM07	0510191655
Date: 29.09.2009		Revision of norms	dt.25.09.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The case was already transferred to DES-II Section and wrongly listed in the Index of the agenda. Accordingly committee decided to withdraw this case from the agenda.

S.No.113

Case No. A/R-21	M/s. Patels Airtemp (India) Ltd.	F.No. 01/80/50/125/AM09/DES.I	Lic.No. & Date
Meeting No.26/10		R.A. F.No.08/24/40/186/AM08	0810068645
Date: 29.09.2009			26.11.07

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information despite reminder. The Committee, therefore, decided to issue final reminder to the firm for expediting the said information by 13.11.2009 otherwise their case will be rejected and no further representation will be entertained. The case may be re-listed on 24.11.2009.

S.No.114

Case No. A/R-35	M/s. Bharat Heavy	F.No. 01/80/50/01056/AM08/DES.I	Lic.No. & Date
Meeting No.26/10	Electricals Ltd.,	R.A. F.No.61/24/040/00045/AM08	6110000134
Date: 29.09.2009	Hardwar	Ratification of norms	dt.11.02.2008

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that the case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.

S.No.115

Case No. A/R-16	M/s. Blue Star Ltd.,	F.No. 01/80/162/00997/AM07/DES.I	Lic.No. & Date
Meeting No.26/10	Mumbai	R.A. F.No.03/94/039/00021/AM07	0310407124
Date: 29.09.2009		Ratification of norms	dt.08.11.2006

The case regarding ratification of norms in respect of above authorization was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee noted that some clarification/information has been called for from the firm as well as RA. The Committee accordingly decided to place the case before NC after examining the reply of the firm and the RA on file from policy angle.

S.No.33

Case No. C-04	M/s.Bhukhanwala Diomond Systems Ltd.	FNo. 01/80/162/11/AM10/DES.I	Lic.No. & Date
Meeting No.26/10		Fixation of Norms	
Date: 29.09.2009			

The case regarding fixation of wastage norms was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009.

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S.No.34

Case No. C-05	M/s.Bhukhanwala Diomond Systems Ltd.	FNo. 01/80/162/12/AM10/DES.I	Lic.No. & Date
Meeting No.26/10		Fixation of Norms	
Date: 29.09.2009			

The case regarding fixation of wastage norms was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009.

S.No.35

Case No. C-06	M/s. Powermaster Engineers Pvt. Ltd.	FNo. 01/80/162/237/AM10/DES.I	
Meeting No.26/10		Clarification about DEPB Entry	
Date: 29.09.2009			

The case regarding fixation of wastage norms was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The representative of the DHI informed the Committee that they received the firm's reply and case was under their study. The Committee, therefore, decided to defer the consideration and to relist the case on 24.11.2009.

S.No.36

Case No. C-12	M/s. BOSCH Limited, Bangalore	FNo. 01/80/162/00460/AM10/DES.I	Lic.No. & Date
Meeting No.26/10			
Date: 29.09.2009		Fixation of SION	

The case regarding fixation of SION was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that there is no need to fix the SION of the product since all the items are components which are covered under GN-4 for the Engineering products. The Committee therefore decided to inform the firm accordingly and close the case.

S.No.37

Case No. C-13	M/s. Degania Medical Devices Pvt. Ltd.,	FNo. 01/80/162/00160/AM10/DES.I	Lic.No. & Date
Meeting No.26/10			

Date: 29.09.2009	Gurgaon	Fixation of wastage norms	
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The case regarding fixation of wastage norms was considered by the Norms Committee (NC-I) in its Meeting No. 26/10 held on 06.10.2009 as per the agenda. The Committee observed that no reply of the firm had been received by this office in response to this office letter calling for certain information. The Committee, therefore, decided to remind the firm for expediting the said information otherwise their case will be rejected without any further chance and no further representation will be entertained. The case may be re-listed on 24.11.2009.

(B. C. Nayak D.O., DHI)
Member

(S.K. Jain, D.O., DIPPI)
Member

(B. D. Ghosh, Jt. IA, MOS)
Member

(K.K. Funda, Asstt. Director)
Member

(A.K. Mishra, AIA, MOS)
Member

(Krishan Kumar, Dy. DGFT)
Convener

(A. Komu)
Chairman